

[Shri Hanumanthaiya]

scoped into the rear TLR (third class-cum-luggage and brake van) of P-398 Down. In this accident 7 Persons were killed on the spot, 8 Persons were grievously injured and 12 sustained simple injuries. One of the grievously injured Persons subsequently expired in the hospital. In addition 99 Persons received trivial injuries like minor abrasions and scratches who were discharged from the hospital after being rendered first aid.

Immediately on receipt of the information of the accident Railway Doctors from Sealdah rushed to the site of accident. The General Manager and the Chief Operating Superintendent, Eastern Railway accompanied by other senior Railway officers also proceeded to the site of the accident. Member (Transportation), Railway Board went by air to Calcutta and inspected the site of the accident and visited the injured in the hospitals.

Ex-gratia payment has been made to the next of kin of the dead and to the injured.

The Additional Commissioner of Railway Safety, Calcutta is holding an inquiry into this accident.

SHRI INDRAJIT GUPTA (Alipore) : We have read all this in the newspapers. What is new in his statement ?

MR. SPEAKER : No questions now.

SHRI JYOTIRMOY BOSU : In the same division . . .

MR. SPEAKER : No, no. I do not allow it.

SHRI JYOTIRMOY BOSU : He should resign. The example of the late Shri Lal Bahadur Shastri is there

MR. SPEAKER : Then I think there should be a long chain of Railway Ministers one following the other.

SHRI JYOTIRMOY BOSU : He should have set an example. He has no right to stay there.

SHRI S. M. BANERJEE (Kanpur) : Let him not resign. But I want a high power commission to inquire into these matters.

12.48 hours

ELECTION TO COMMITTEE

CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

SHRI JYOTIRMOY BOSU (Diamond Harbour) : On a point of order, under item 7—rule 345. I had given notice of an amendment to this.

MR. SPEAKER : That was a substitute motion. I have not allowed it. It came very much late. I had examined it.

SHRI ATAL BIHARI VAJPAYEE : (Gwalior) : What is the amendment ?

MR. SPEAKER : Something opposite to this.

SHRI JYOTIRMOY BOSU : As soon as we get the list of business, we give notice.

MR. SPEAKER : It is not admissible.

SHRI JYOTIRMOY BOSU : Under rule 315, we are required to give notice one day earlier. Kindly send for the notice and see the timing indicated on it . . .

MR. SPEAKER : It is not admissible. It is a substitute.

SHRI JYOTIRMOY BOSU : It is not a substitute. Kindly read it.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : I beg to move :

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India”.

MR. SPEAKER : The question is :

“That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of the House do proceed to elect, in such

manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India".

The motion was adopted

12.49 hours

***COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT AND VALIDATION BILL**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and, to validate certain acquisitions of land or rights in or over land under the said Act.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act".

SHRI JYOTIRMOY BOSU (Diamond Harbar) : I had given notice to you. If you look at the Seventh Schedule, Union List, item 54, we find :

"Regulation of mines and mineral development to the extent to which such regulation and development under the control of the Union is declared by Parliament by law to be expedient in the public interest".

Enactment of this Bill by us will mean taking away from the jurisdiction of the States their competence to develop the State public sector. But I know this will be cutting into the States jurisdiction of developing their own public sector which is very objectionable. Today the States are debtor to the Centre to the tune of Rs. 6,000 crores and unless they are allowed to appropriate their own natural resources in order to augment their revenue, they cannot become self-sufficient.

Here there is a skeleton in the cupboard. I have a news item here which says 'that the

coalminers of Bengal and Bihar had contributed Rs. 14 lakhs to the election fund of the ruling party, so that Rs. 19 crores of royalty to be paid to the Government could be shelved for the time being. This is the reason why this Bill is being brought now under the full clutches of the Central Government. I object to the introduction of the Bill, unless they consult the States and take the views of the State Governments. Without that, it will be encroaching upon their own natural resources. I object to the introduction of this Bill here.

MR. SPEAKER : The question is—

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Sir, he has made a serious allegation. Let the Minister reply ; let him confirm or deny it.

SHRI JYOTIRMOY BOSU : Shall I place it on the Table ?

MR. SPEAKER : No. no. You have so many cuttings.

SHRI SHAHNAWAZ KHAN : That newspaper cutting, I am afraid, is wholly unfounded and false. I totally deny it. (*Interruptions*)

MR. SPEAKER : Order, please. I am on my legs. The question is :

"That leave be granted to introduce a Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act."

The motion was adopted

SHRI SHAHNAWAZ KHAN : I introduce† of the Bill.

12.52 hours.

RESOLUTIONS RE : CONSTITUTION OF RAILWAY CONVENTION COMMITTEE

MR. SPEAKER : Now we will take up the resolutions be moved by Shri K. Hanumanthaiya.

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†Introduced with the recommendation of the President.